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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 267/(MAH)/2017
M.A. No. 386/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Manik Kodre & Ors.

V/s

Magic Glass Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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(1)	PRACHI WAZALWAR	ADV. FOR RESPONDENT-4	<u>AIS Wazalwar</u>
	NAVNEET WAZALWAR		
	ADHAR WASHWA		

(2) Mahesh Athavale PCs for
Petitioners

③ Nitish Kodre

Petitioners ③

4) MANIK Kodre

Petitioner 1

ORDER

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ORDER

MA 386/2017 IN CP No. 267/241-242/NCLT/MB/MAH/2017

The Counsel for Applicant as well as Respondent are present.

For both parties having agreed at least for the release of the salary of the employees of the Company including the Company Secretary, by day after tomorrow i.e. on 14.09.2017, accordingly they are directed to release the salaries, as to remaining aspects, the Respondent side is at liberty to reply within one week and thereafter rejoinder, if any, by the Petitioner within one week.

In respect of reply to the main petition, the Respondents 1-3 having come forward for adaption of the reply filed by R4, the Petitioner, in such a scenario, need not remain waiting for filing rejoinder because he can file the rejoinder basing on the reply filed by R4, within one week hereof.

List this matter for hearing on **10.10.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)